

[Shri V. N. Tiwari]

so, I do not mean to suggest that the Government should curb the freedom of the writer. I am for the freedom of the creative writer and that is covered in part (b) of the guidelines. But the Government must look into part (a) of the same guidelines which says:

“the medium of film remains responsible and sensitive to the values and standards of society;”

The Government has not been able to keep a balance between the creative freedom of the artists, writers, producers and directors and the standards of the society. Madam Vice-Chairman, I am really worried as to what will be the fate of this country if this trend is not checked. How Government is going to implement part (b) and not implement part (a) which to my mind is more important. I am conscious of K. A. Abbas' case. I have read the Khosla Committee report. I will not mention, like my other friends, kissing and all that. But let kissing be a part of the whole. Let the bedroom not be the only picture. Let the bedroom be part of home just like the drawing room, the dining room and the study room, otherwise the impressionable youth, the adolescent youth will be affected. It may not affect you and me. As my friends have said, we have passed that age. But it will certainly affect immensely the minds of the young who are impressionable. So I want to know from the hon. Minister how are they going to implement part (a) without hindering part (b) of the guidelines.

**SHRI N. K. P. SALVE:** It is utterly impossible to be able to implement part (2) without implementing part (1). In fact, it is in pursuance of part (1) that part (2) has been evolved. And that is what have said. After enumerating these three objectives, we have said that in pursuance of the above objectives, the Board of Film Censors should ensure 1, 2, 3, ... up to 10. It is, in fact, to implement these objectives which he calls part 1 and part 2. But the two have direct, intimate, nexus. I agree with the honourable Member, excessive proliferation of obscene scenes is a matter of concern not only to the House but to the entire nation

as also my Ministry. I have already pointed out, we have decided to implement the guidelines more rigorously, more strictly.

#### PAPERS LAID ON THE TABLE—contd.

#### NOTIFICATION OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) AND RELATED PAPER.

**SHRI PATTABHI RAMA RAO:** Madam Vice-Chairman. I beg to lay on the Table under Section 159 of the Customs Act, 1962 a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications No. 225/82-Customs to 227/82-Customs, dated the 11th October, 1982, together with an Explanatory Memorandum thereon. (Placed in Library. See No. LT-5470/82].

#### STATEMENTS BY MINISTER

##### I. Prime Minister's recent visit to the U.S.S.R.

**THE VICE-CHAIRMAN [DR. (SHRI-MATI NAJMA HEPTULLA):** Now we go to the Statement by the Minister of External Affairs...

**श्री शिव चन्द्र भा (बिहार) :** मेरा प्वाइन्ट ऑफ ऑर्डर है इसी के मुताल्लिक, जो मिनिस्टर स्टेटमेंट देने जा रहे हैं।

**उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेप्टुल्ला]:** यह आप पहले से कैसे कह रहे हैं ?

**श्री शिव चन्द्र भा :** हमें मालूम है क्या स्टेटमेंट मंत्री महोदय देने जा रहे हैं। मैं इसी के मुताल्लिक कह रहा हूँ। उपसभाध्यक्ष महोदय, इन का स्टेटमेंट है Prime Minister's recent visit to U.S.S.R. पहली बात तो यह है कि प्राइम मिनिस्टर अपना स्टेटमेंट देतीं। वह क्यों नहीं दे रही हैं यह आप साफ कर दें या वह साफ करें। इसके मुताल्लिक कॉलिंग अटेंशन आप के सामने है, उपसभापति जी के सामने है। उस पर विचार कर के आप उसे स्वीकार